

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 113
IB-104/(ND)/2021

IN THE MATTER OF:

Saksham Knowledge Services Pvt. Ltd.
Vs.

....**Applicant**

NFX Digital Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 19.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr.Gulshan Kr Sachdev, Adv.

Mr.AmanGautam, Adv.

For the Respondent

:

ORDER

Learned Counsel for the Corporate Debtor states that reply is filed but the same has not come to the Court file. Learned Counsel for applicant states that copy of reply is not received, hence, rejoinder could not be filed. Let, the copy of reply be served during course of the day to the Learned Counsel for the applicant. Rejoinder be filed within two weeks after receiving the copy of reply, with copy in advance to the other side. Learned Counsel for the Corporate Debtor is directed to ensure that reply comes on record before the next date of hearing.

List on 01.09.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)